

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO.1402
(ANSWERED ON 30.07.2026)

POLICY FOR RETIRING NON-PERFORMING OFFICERS

1402. SHRI RYAGA KRISHNAIAH:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has taken any policy decision to prematurely retire non-performing or corrupt officers;
- (b) if so, the details thereof along with the number of such cases;
- (c) whether an online system for recording the Performance Appraisal of civil servants has been introduced; and
- (d) if so, whether it is integrated with other Human Resource-related portals?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b) : With a view to strengthen the administrative machinery by developing responsible and efficient administration at all levels and to achieve efficiency, economy and speed in the disposal of Government functions, the Government has issued instructions for review of Government employees under FR 56(j), Rule 48 of Central Civil Service (Pension) Rules 1972 and Rule 16 (3) (amended) of AIS (Death cum Retirement Benefits), 1958 and take action as per said instructions in public interest. The instructions issued from time to time have been consolidated vide DOPT's OM No.25013/03/2019-Estt.A-IV dated 28.8.2020. Ministries/ Departments/ Cadre Controlling Authorities have been empowered to review Government employees working under them and take a decision as per above provisions.

(c) & (d): An online platform - Smart Performance Appraisal Report Recording Window (SPARROW) for recording the Annual Performance Appraisal Reports (APARs) has been introduced in the year 2014 for All India Service and in 2016 for Central Government Employees. The electronic Human Resource Management System (e-HRMS) 2.0 platform under DoP&T is integrated with SPARROW.
